

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Excise Appeal No. 1645 of 2012

(Arising out of Order-in-Appeal No. BR/1148/115/Th-I/2012 dated 23.08.2012 passed by the Commissioner of Central Excise (Appeals), Mumbai Zone-I)

M/s. Watson Pharma Ltd.

Appellant

Plot No. N-15, Additional MIDC,
Anand Nagar, Ambernath (E),
Dist. Thane 421 506.

Vs.

Commissioner of Central Excise, Thane-I

Respondent

4th Floor, Navprabhat Chambers,
Ranade Road, Dadar (W),
Mumbai 400 028.

Appearance:

Shri Aksshay Duragkar, Advocate, for the Appellant

Shri Deepak Bhilegaonkar, Additional Commissioner, Authorised
Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

Date of Hearing: 09.11.2022

Date of Decision: 09.11.2022

FINAL ORDER NO. A/86057/2022

PER: BENCH

When the matter was called for hearing today, learned counsel for the appellant submits that they seek to withdraw the appeal.

2.0 Considering the submission made, the appeal is dismissed as withdrawn.

(Order pronounced in the open court)

**(Sanjiv Srivastava)
Member (Technical)**

**(Dr. Suvendu Kumar Pati)
Member (Judicial)**